

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.15515/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in WP No. 4061/2021 passed by the High Court of Judicature at Bombay)

THE COMMISSIONER, NASHIK MUNICIPAL CORPORATION
& ANR.

Petitioner(s)

VERSUS

SHUBHANGI VITTHAL KAMODKAR & ANR.

Respondent(s)

Date : 31-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Suhaskumar Kadam, Adv.
Mr. Nachiketa Joshi, Adv.
Ms. Nishi Prabha Singh, Adv.
M/S. Black & White Solicitors, AOR

For Respondent(s) Mr. Yashodeep Deshmukh, Adv.
Mr. A. Venayagam Balan, AOR
Ms. Vaidehi Pradeep, Adv.
Mr. Gaurav Pal, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing on behalf of the petitioners, we are not inclined to entertain the Special Leave Petition. Accordingly, the Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(VIJAY KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)